

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Contempt of Court Petition No.234 of 2001

In

Original Application No.1145/99

Allahabad this the 17th day of July, 2003

Hon'ble Maj Gen K.K. Srivastava, Member (A)
Hon'ble Mr.A.K. Bhatnagar, Member (J)

RaK. Sharma S/o Sri B.P. Sharma, R/o 272, Gali
Ghorian Chabbai Bareilly, Presently is working
as Chief Section Supervisor (TR) Since 26.05.95
Bareilly in G.M. Telecom Office CTO Compound
Bareilly Cantt.

Applicant

By Advocate Shri R.C. Pathak

Versus

1. S.P. Kalsi, Chief General Manager Telecom
(CGMT) U.P. Circle (East) Lucknow (U.P.).
2. Ashok Kumar, Chief General Manager Telecom
(C.G.M.T.) U.P. Circle (West) Dehradun (Uttanchal).

Opp. Parties/Contemners

O R D E R

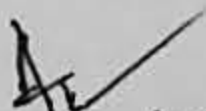
By Hon'ble Maj Gen K.K. Srivastava, Member (A)

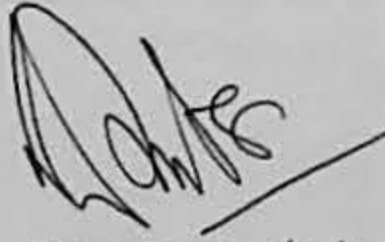
This contempt application alongwith delay
condonation application no.2820/02 has been filed
for punishing the respondents for wilful disobedience
of the order of this Tribunal dated 16.07.2001 passed
in O.A. No.1145 of 1999.

2. This matter pertains to Bharat Sanchar
Nigam Ltd. (B.S.N.L.), a newly constituted corporation.

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Since no notification has been issued under Section 14(2) of the Administrative Tribunals Act, 1985, this Tribunal has no jurisdiction to entertain the cases pertaining to B.S.N.L. The legal position is well settled by the Division Bench Judgments of Hon'ble Delhi High Court in Ram Gopal Verma Vs. Union of India and Others A.I.S.L.J. III(1)352, and Hon'ble Mumbai High Court in B.S.N.L. Vs. A.R. Patil 2002(3) A.T.J.1. In view of the above, the contempt petition is not maintainable. The notices issued earlier, are discharged.


Member (E)


Member (A)

/M.M./